

**GOVERNMENT OF INDIA
MINISTRY OF CORPORATE AFFAIRS**

RAJYA SABHA
UNSTARRED QUESTION NO. 1797
ANSWERED ON TUESDAY, DECEMBER 19, 2023

REGULATION OF STARTUPS

QUESTION

1797. SHRI DHIRAJ PRASAD SAHU:
SHRI DIGVIJAYA SINGH:

Will the Minister of CORPORATE AFFAIRS
be pleased to state:

- (a) the progress made by the Company Law Committee towards examining new regulatory measures for startups;
- (b) whether Government plans to set up a state-backed mechanism to monitor funds received by startups from private investors; and
- (c) if so, the details thereof and if not, the reasons therefor?

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION; MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF PLANNING AND MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS

[RAO INDERJIT SINGH]

(a) to (c):- The Company Law Committee has not made any specific recommendation on new regulatory measures for startups including setting up of any state-backed mechanism to monitor funds received by Startups from private investors. Regulatory provisions do exist under Companies Act, 2013 as regards the manner of receiving funds by the companies including startup companies through raising of capital by way of issuance of shares or debentures or other securities or deposits with a view to protecting the interests of investors and all other concerned stakeholders.
